

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 22nd March, 2024

S.O²⁰² .- In exercise of the powers conferred under sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Shopian as shown against each:-

S.No	Name of Naib Tehsildar S/Sh.	Designation	Jurisdiction
1	Mohd. Ramzan Magrey	Naib Tehsildar	Chitragam
2	Mohammad Rajab Dar	Naib Tehsildar	Kanjiullar
3	Ali Mohammad Lone	Naib Tehsildar	(PA to DC) Shopian
4	Mudasir Sidiq Dar	Naib Tehsildar	Shopian
5	Sofi Arshad Shaban	Naib Tehsildar	Trenz
6	Abdul Rashid Dar	Naib Tehsildar	Zainapora
7	Mushtaq Ahmad Balote	Naib Tehsildar	(ARA with DC)
8	Gh. Mohd Wani	Naib Tehsildar	Reader

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated :- 22-03-2024

No. LAW- Powr/20/2021-10
Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Kashmir.
3. Secretary to Government, Revenue Department.
4. District Magistrate Shopian. This is with reference to letter No. DMS/PA/2024/1787-91 Dated:- 15.03.2024.
5. General Manager, Government Press, Jammu/Srinagar for publication in an extra ordinary issue of the Government Gazette.
6. All concerned.
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section

Senior Law Officer
Department of Law, Justice and P.A

